

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1258/2022

(Arising out of impugned final judgment and order dated 14-12-2021 in CRMM No. 40058/2021 passed by the High Court Of Punjab &amp; Haryana At Chandigarh)

SATBIR SINGH

Petitioner(s)

VERSUS

THE STATE OF HARYANA &amp; ORS.

Respondent(s)

(IA No. 191148/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 20510/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20512/2022 - EXEMPTION FROM FILING O.T. AND IA No. 30233/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gaurav Agrawal, Adv.  
Mr. Chritarth Palli, Adv.  
Mr. Sahil Tagotra, AORFor Respondent(s) Mr. Anil Kumar Yadav, A.A.G.  
Dr. Monika Gusain, AORMr. Mithilesh Kumar Singh, AOR  
Mrs. Manju Singh, Adv.  
Mr. Ashutosh Kumar Singh, Adv.  
Mr. Rakesh Kumar Yadav, Adv.  
Mr. Tarun Verma, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Not taken up.

List the matter on 29.08.2023.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS(RANJANA SHAILEY)  
COURT MASTER

